

[*English*]

I have already asked for the information and if there is anything more we will discuss it.

SHRI BASUDEB ACHARIA : I have already given notice.

MR. SPEAKER : I have already sent that. I will discuss with you.

[*Translation*]

You may also give. We already have notices on this.

[*English*]

I am with you. You are the masters. You have to decide.

SHRI MANIK SANYAL (Jalpaiguri) : Sir, GNLF has decided to scrap the draft agreement reached on 22nd December.

[*Translation*]

MR. SPEAKER : You are a good man. Why then you are behaving like this? You are unnecessarily wasting the time.

[*English*]

You can also give notice ; when have I objected to it? You have time to give notice.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

#### Terrorist and Disruptive Activities (Prevention) Rules, 1987

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to lay on the Table a copy of the Terrorist and Disruptive Activities (Prevention) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 843(E) in Gazette of India dated the 7th October, 1987 under section 29 of the Terrorist and Disruptive Activities (Prevention) Act, 1987. [Placed in Library, See No. LT-4947/87].

#### Notification Containing Corrigendum to Notification under Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDDUARDO FALEIRO) : I beg to lay on the Table a copy of Notification No. S.O. 768(E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1987 containing Corrigendum to Notification No. S.O. 429(E) dated the 18th July, 1986 under sub-section (4) of section 25 of the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976. [Placed in Library. See No. LT-4948/87].

#### Notifications under Expenditure Tax Act 1987, Central Excises and Salt Act, 1944, Income Tax Act, 1961 and Customs Act, 1962.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Expenditure-tax Rules 1987 (Hindi and English versions) published in Notification No. S.O. 939(E) in Gazette of India dated the 26th October, 1987 under sub-section (4) of section 31 of the Expenditure—tax Act, 1987. [Placed in Library See No. LT-4949/87]
- (2) A copy of the Central Excise (Fifth Amendment) Rules 1987 (Hindi and English versions) published in Notification No. G.S.R. 761(E) in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT 4950/87].
- (3) A copy of the Income-tax (Eighth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 963(E) in

[Shri Janardhana Poojary]

Gazette of India dated the 29th October, 1987 under section 296 of the Income-tax Act, 1961. [Placed in Library, See No. LT-4951/87].

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962 :—
- (i) G.S.R. 787(E) and 788(E) published in Gazette of India dated the 16th September, 1987 together with an explanatory memorandum regarding exemption to specified goods when imported for the purposes of manufacture of DTP vaccines from the whole of the Basic, additional and auxiliary duties of customs leviable thereon.
- (ii) G.S.R. 811(E) and 812(E) published in Gazette of India dated the 22nd September, 1987 together with an explanatory memorandum regarding exemption to consumable goods required for the purpose of research when imported into India by any Research Institutions registered with the Department of Scientific and Industrial Research (DSIR) or by any University from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (iii) G.S.R. 818(E) published in Gazette of India dated the 24th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 63/87-Customs dated the 1st March, 1987 so as to extend the concession also to such parts for Caustic Soda Plants which are being initially set up and also to Plants which are being subjected to substantial expansion.

- (iv) G.S.R. 819(E) published in Gazette of India dated the 24th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 129/86-Customs dated the 2nd August, 1976 so as to reduce the basic customs duty on pulses from 25 per cent ad valorem to 10 per cent ad valorem.
- (v) G.S.R. 825(E) published in Gazette of India dated the 28th September, 1987 together with an explanatory memorandum extending the validity of Notification No. 164/87-Customs dated the 9th April, 1987 upto 31st March, 1988.
- (vi) G.S.R. 826(E) published in Gazette of India dated the 28th September, 1987 together with an explanatory memorandum extending the validity of Notification No. 522/86-Customs dated the 31st December, 1986 upto the 31st March, 1988.
- (vii) G.S.R. 828(E) published in Gazette of India dated the 29th September, 1987 together with an explanatory memorandum making certain amendments to Notification No. 74/85-Customs and 75/85-Customs dated the 17th March, 1985 and 222/87-Customs dated the 20th May, 1987 so as to extend the time limit for attaining the norms of fuel efficiency for the purposes of import duty concession upto the 31st March, 1988.
- (viii) G.S.R. 829(E) published in Gazette of India dated the 29th September, 1987 together with an explanatory memorandum making certain

amendments to Notification No. 386/86-Customs dated the 29th July, 1986 so as to include dicarboxylic acid mixtures also along with dicarboxylic acid.

- (ix) G.S.R. 830(E) and 831(E) published in Gazette of India dated the 29th September, 1987 together with an explanatory memorandum regarding exemption to Lithium Carbonate when imported into India for the purpose of energy saving and pollution control in the manufacture of aluminium by an organisation engaged in manufacturing aluminium from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon. [Placed in Library, See No. LT-4952/87].
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 768(E) published in Gazette of India dated the 11th September, 1987 together with an explanatory memorandum prescribing a concessional rate of basic excise duty of Rupees 9.24 per kilogram on nylon filament yarn.
- (ii) G.S.R. 771(E) published in Gazette of India dated the 11th September, 1987 together with an explanatory memorandum seeking to continue the concessional rate of excise duty of 10 per cent ad valorem on goods supplied for use in Hazira-Bijapur Jagdishpur Project.
- (iii) G.S.R. 772(E) published in Gazette of India dated the 11th September, 1987 together with an explanatory memorandum seeking to continue the concessional rate of excise duty to 10 per cent ad valorem on goods cleared for supply to the Oil and Natural Gas Commission or the Oil India Limited for their oil exploration or exploitation activity.
- (iv) G.S.R. 778(E) published in Gazette of India dated the 15th September, 1987 together with explanatory memorandum rescinding Notification Nos. 75/86-CE dated the 10th February, 1987 and 309/86-CE dated the 20th May, 1986.
- (v) G.S.R. 779(E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum regarding exemption to parts and accessories of motor vehicles, tractors (including agricultural tractors) and trailers from the whole of the excise duty leviable thereon.
- (vi) G.S.R. 780(E) published in Gazette of India dated the 15th September, 1987 together with an explanatory memorandum regarding exemption to parts of motor vehicles, tractors (including agricultural tractors) and trailers from the whole of the excise duty subject to certain conditions specified in the notification.
- (vii) G.S.R. 817(E) published in Gazette of India dated the 23rd September, 1987 together with an explanatory memorandum extending the validity of Notification No. 190/87-CE dated the 4th August, 1987 upto the 1st November, 1987.

[Shri Janardhana Poojary]

(viii) G.S.R. 827(E) published in Gazette of India dated the 29th September, 1987 together with an explanator memorandum extending the validity of Notification No. 463/86-CE dated the 9th December, 1986 upto the 31st March, 1988. [Placed in Library See No. LT-4953/87]

**Vaneover Declaration on World Trade, Okanagan Statement on Southern Africa and Programme of Action Statement on Fiji and Communique issued on the conclusion of Commonwealth Heads of Government Meeting held at Vancouver from 13th to 17th October, 1987 and Kathmandu Declaration and Joint press release of third SAARC Summit.**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :

- (1) (i) The Vancouver Declaration on World Trade (ii) The Okanagan Statement on Southern Africa and Programme of Action (iii) Statement on Fiji and (iv) Communique issued on the conclusion of Commonwealth Heads of Government Meeting held at Vancouver from 13th to 17th October, 1987. [Placed in Library See No. LT-4954/87]
- (2) Kathmandu Declaration and the Joint Press Release issued on the conclusion of Third SAARC Summit held from 2nd to 4th November, 1987. [Placed in Libray See No. LT-4955/87]

**Notifications Under All India Services Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under

sub-section (2) of section 3 of the All India Services Act, 1951 ;

- (1) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1987 published in Notification No. G.S.R. 699 in Gazette of India dated the 19th September, 1987.
- (2) The Indian Police Service (Pay) Sixth Amendment Rules, 1987 published in Notification No. G.S.R. 700 in Gazette of India dated the 19th September, 1987.
- (3) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1987 published in Notification No. G.S.R. 767 in Gazette of India dated the 17th October, 1987.
- (4) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1987 published in Notification No. G.S.R. 768 in Gazette of India dated the 17th October, 1987.
- (5) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1987 published in Notification No. G.S.R. 795(E) in Gazette of India dated the 18th September, 1987.
- (6) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1987 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 18th September, 1987.
- (7) The Indian Forest Service (Pay) Fifth Amendment Rules, 1987 published in Notification No. G.S.R. 801 in Gazette of India dated the 31st October, 1987.
- (8) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1987 published in Notification No. G.S.R. 802 in Gazette of India dated the 31st October, 1987.

(9) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1987 published in Notification No. G.S.R. 805(E) in Gazette of India dated the 18th September, 1987. [Placed in Library See No. LT-4956/87]

12.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Forty-second Report

SHRI M. THAMBI DURAI : I beg to present the Forty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

STATEMENT RE. CURRENT DROUGHT AND FLOOD SITUATION IN THE COUNTRY AND THE RELIEF MEASURES UNDERTAKEN BY THE GOVERNMENT

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) ; Sir, I seek leave of the House to make a statement on the current drought and flood situation and the steps taken by the Government for rendering relief to the affected population. I am aware that the Hon' ble members are quite concerned about the hardship caused by drought and floods in most parts of the country.

As at the end of September, when the monsoon season ends, 18 of the 35 meteorological sub-divisions received deficient rainfall and 3 scanty rainfall and only 14 sub-divisions had received normal or excess rainfall. In terms of area, only about 3 per cent of the country received normal or excess rainfall.

The rainfall since 1st October has been quite satisfactory in most parts of the country except the North Western parts of the country. While this may not help the standing Kharif crops, this will ease fodder and drinking water position. The crop prospects in Rabi season, particularly in the peninsula would substantially improve.

As a result of deficient rainfall in large parts of the country, Kharif agricultural production has been adversely affected. We hope to make up some of the shortfall in Kharif, by higher production in the rabi season. The rabi production target for the country has now been fixed at 76 million tonnes. A detailed strategy for increasing rabi production has been worked out in consultation with the States, with emphasis on :

- (a) increasing area coverage under rabi crops ;
- (b) better water management ;
- (c) increasing the coverage of less water intensive crops.

The States were also advised to prepare water budgets keeping in view the priority requirements of drinking water. Further, with a view to utilise the irrigation potential under wells and tubewells fully, the State Electricity Boards have been advised to give power supply to these sources and assure a minimum 8 hours of uninterrupted supply. All the States have responded positively and the results have been quite encouraging. In order to meet the full requirements of diesel for agricultural pumpsets, the movement and storage of diesel oil in all critical areas has been planned and monitored regularly. Consequently, there has been no shortage of diesel for agricultural purposes. Special attention has been given to timely supply of agricultural inputs like seeds, fertilisers and credit. With a view to meet the shortage of vegetables, a scheme for production of vegetables and vegetable seeds has also been launched for this Rabi and the ensuing summer season.

The Government of India has been taken a large number of initiatives evolving a well knit Action Plan for the implementation of drought relief measures even a